

**Dr. M. M. Das :** Sports and games are State subjects. So I think the State Governments will look into the matter.

#### Population Data

\*102. **Shri S. C. Samanta :** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1153 on the 25th August, 1955 and state:

(a) whether the report on the experimented portion of the scheme for the improvement of population data has been published;

(b) if so, what decisions have been taken in the matter by Government;

(c) whether further experiments to other points of the scheme are proposed to be carried out; and

(d) if not, the reasons thereof?

**The Deputy Minister of Home Affairs (Shri Datar) :** (a) Yes; the Reports on the Sample Census of Births and Deaths throughout India have been published as Census of India Papers Nos. 1 and 2 of 1955.

(b) to (d) The Reports are under the consideration of the Government and a decision about the further progress of the Scheme for Improvement of Population Data will be taken very shortly.

**Shri S. C. Samanta :** May I know in which of the States this scheme was experimentally tried?

**Shri Datar :** The Census Survey was taken in about twenty States in selected areas.

**Shri S. C. Samanta :** May I know when the decision of the Government is expected?

**Shri Datar :** At a very early date, Sir.

#### States Re-organisation Commission

\*103. **Shri Bogawat :** Will the Minister of Home Affairs be pleased to state:

(a) whether the States' reactions to the Report of the States Re-organisation Commission have been received;

(b) how many States have expressed disagreement with the proposals of Report of the States Re-organisation Commission; and

(c) when are the recommendations of the States Re-organisation Commission to be implemented?

**The Minister of Home Affairs (Pandit G. B. Pant) :** With your permission, Sir, I would take all the parts of the question together.

2. A Conference of the Chief Ministers of States was held on the 22nd and 23rd October, 1955, to consider the report of the States Reorganisation Commission. At this Conference the Chief Ministers indicated their preliminary reactions to the recommendations of the Commission in so far as they affected their respective States, and certain procedural questions relating to the implementation of the decisions which might be taken, were also considered. The State Governments are expected to communicate to the Government of India their views on the recommendations of the States Reorganisation Commission by the end of this month. The State Legislatures will be consulted again in terms of Article 3 (as it exists or as it may be amended hereafter) of the Constitution on the provisions of the States Reorganisation Bill.

3. The Report will be placed before this House for discussion during the current session on such days as may be allotted for this purpose by the hon. Speaker.

4. The Government of India are fully alive to the need of taking decisions on the report as early as possible in order that the reorganised States may, if possible, be brought into existence before the next general elections scheduled to be held in 1957. A tentative time-table for the implementation of the decisions to be taken on the report has been drawn up, subject to the approval of Parliament, and it is proposed that the legislation for implementing the scheme of reorganisation, as it finally emerges, should be passed by Parliament by the end of May 1956. It may then be possible to establish the new units on or about the 1st October, 1956.

**Shri Bogawat :** May I know whether the leaders of the Government will stick up to the decision of the Working Committee or there would be changes due to the aspirations of the people of some areas?

**Pandit G. B. Pant :** The decisions will be taken by the Parliament and the Government will carry them out.

**Shri Bogawat :** Is the Government aware that there is a very strong agitation so far as Samyuktha Maharashtra with Bombay is concerned and may I know whether the aspirations of the people would be fulfilled by this House and the Working Committee?

**Pandit G. B. Pant :** The Government has had reports of different views on the subject and it will be for the Parliament to take a final decision.

**Shri Raghuramiah :** A th: hool. Home Minister has said that it is proposed to form the new States some time in October 1956 and the general elections to be held in 1957, may I know whether in the case of some of the States where the boundaries will be very greatly affected although they have had general elections very recently—a year or so ago—the Government consider that fresh general elections will be necessary? May I know whether this question has been considered or is under consideration?

**Pandit G. B. Pant :** The matter will no doubt be considered by the Government, but again, with regard to that the final decision will be taken by the Parliament.

**Shri B. K. Das :** May I know whether the State Legislatures have been asked to express their views by any specific date?

**Pandit G. B. Pant :** The State Governments were requested to favour the Central Government with their views by the end of November and they were free to consult their legislatures before submitting their views.

**Shri Kasliwal :** May I know whether the Boundary Commission will be appointed before the 1st of October, 1956 or after the 1st of October, 1956?

**Pandit G. B. Pant :** I have not said anything about the Boundary Commission anywhere but the question will be considered as to how the boundaries are to be demarcated. It will be necessary to appoint more than one committees or special officers for that purpose. But no final decision has yet been taken.

**Dr. Lanka Sundaram :** Has the Working Committee of the Congress and the Sub-Committee appointed under its auspices, of which the Prime Minister and the hon. Home Minister are members, made any decisions upon the recommendations of the Commission and, if so, whether the very same decisions will be presented to the Parliament when the Bill comes up?

**Pandit G. B. Pant :** The Parliament will have the opportunity of discussing the matter during this Session and the Bill will be framed thereafter.

**श्री एच० एल० द्विवेदी :** मैं बहू जानना चाहता हूँ कि एस० आर० सी० रिपोर्ट के सम्बन्ध में कई राज्यों में व्यवस्था को भंग करने और गुंडागिरी चलाने के सम्बन्ध में जो कार्रवाइयाँ हो रही हैं या होंगी उन की रोक थाम के लिये केन्द्रीय सरकार क्या करने जा रही है ?

**पंडित जी० बी० पन्त :** केन्द्रीय सरकार लोगों पर भरोसा रखती है और यह उम्मीद करती है कि सब अमन कायम रखेंगे और गवर्नमेंट्स भी इस बात को सामने रखेंगी कि कोई मामला अब से हल नहीं हो सकता, और जब को होने देना सब के लिये हानिकारक है और इस की गुंजाइश नहीं रखनी चाहिये ।

**Shri A. M. Thomas :** The hon. Home Minister stated that the new States are likely to be formed by 1st October, 1956. May I enquire whether the Government have come to any tentative decision with regard to the pattern of the legislatures of various States or whether there would be at all legislative assemblies in the various States?

**Pandit G. B. Pant :** All these matters will be discussed in this House. The Government hopes that satisfactory decisions will be reached and ultimately the directives of the Parliament will guide the Government.

**Shri M. S. Gurupadaswamy :** May I know what prevented the Government from taking into confidence the leaders of other political parties both in the Parliament and outside and what was the reason for not calling them into a conference before the Congress Working Committee and the Government had taken a decision on the question of reorganisation?

**Pandit G. B. Pant :** The leaders of different parties are expected to express their views and some of them have done so. If there has been any desire, expressed by responsible leaders that the Government representatives and those of the parties should meet together, the Government would certainly have acceded to their wishes.

**Shri B. S. Murthy :** May I know how far the views and recommendations of State Governments where multilingual agitation is going on will weigh with the Central Government in carving out the new States?

**Pandit G. B. Pant :** I do not quite understand "multi-lingual"—what it is.

**Shri Joachim Alva :** There is a chapter on safeguards towards the end of the Report. Do Government propose to devise or plan a machinery by which the public will be educated that there are cultural and minority safeguards even though the map of India may be redrawn?

**Pandit G. B. Pant :** The Government attaches considerable importance to the proposals contained in Part IV of the Report which deals with this matter and they will very much like to have effective safeguards to ensure the unfettered growth of every individual and every community.

**Sardar Iqbal Singh :** May I know whether the Government is aware of the safeguards like Joint Public Service Commission and other recommendations that have been made by the Commission? May I also know whether the Government has taken any decision on these matters and, if so, what?

**Pandit G. B. Pant:** The Government has not taken any final decision but the State Governments do not seem to be in favour of these proposals.

**Several hon. Members rose—**

**Mr. Speaker :** Order, order. I propose to allow only one question to one Member in view of the importance of this matter and no further questions. As many different representations of a question as possible may be put but I will not allow the same Member putting a number of questions continuously.

**Shri H. N. Mukerjee :** In view of the desirability from the point of view of parliamentary propriety to emphasise the difference between "Party" and "Government" may I know from the Minister if he thinks it desirable that notices are published in the press regarding final decisions made by the party which is now in charge of the Government?

**Pandit G. B. Pant :** I do not know if there are any notices published but every party has to apply its mind to vital problems and to express its views either to guide public opinion or to be in a position to correct itself.

**Shri Feroze Gandhi :** May I know if the Government attaches any importance to the note of dissent written by Mr. Panikkar regarding Uttar Pradesh?

**Pandit G. B. Pant:** The Government attaches importance to every line and to every word in the Report.

**Shri Bhagwat Jha Azad :** May I know whether the Government propose to take a plebiscite or adopt any other alternative methods in such areas which have been transferred to other States against the will of the people?

**Pandit G. B. Pant:** If such a procedure were adopted, apart from other disadvantages, it would delay the implementation of the Report for several months or perhaps years.

**Shri D. C. Sharma:** May I know if, in the matter of the reorganisation of the States, the question of language has superseded every other consideration?

**Pandit G. B. Pant:** The Report speaks for itself.

**Shri S. V. Ramaswamy:** May I know if, when the States are re-organised, the delimitation of the constituencies will be revised and if so, whether it can be done before the next election takes place?

**Pandit G. B. Pant:** I do not think that the constituencies as at present constituted will have to be revised everywhere; but they will necessarily call for such revision in the areas where changes are made. I may state that if all co-operate, it may be possible to carry out such a re-organisation of the constituencies before the time for the next election.

**Shri S. C. Samants:** The hon. Minister said that the opinions of State Governments have been invited to reach the Government by the end of this month. According to article 3 of the Constitution the views of the State Legislatures are necessary. If the State Governments cannot forward their views by that time, what steps will the Government take to have opinions from all the States?

**Pandit G. B. Pant:** The State Governments are being given two opportunities. They can send their views tentative or final, as they may like, before the end of this month. They will again have an opportunity of sending in their final considered opinion before the matter comes up to Parliament again for discussion when the Bill is sent to them for comments.

**Shri Kanavade Patil :** May I know whether in view of the geographical, historical and cultural claims of the people of Maharashtra, the Government is going to reconsider the question about Bombay again instead of accepting the recommendations in the S.R.C. Report?

**Pandit G. B. Pant:** The question for reconsideration of anything has not yet arisen.

**Shri Gadilingana Gowd:** May I know if it is a fact that the Akanda Karnataka Rajya Nirmana Samiti has submitted a report to the Government before offering satyagraha, and if so, what decision have the

Government taken about the proposed merger of Bellary and two other taluks into Andhradesa?

**Pandit G. B. Pant :** Government has taken the decision that it will not be influenced by satyagraha.

**Dr. Suresh Chandra :** May I know whether the Government have accepted the decisions of the Congress Working Committee and whether these decisions have been communicated to the State Governments?

**Pandit G. B. Pant :** The Government has not yet considered anything finally. The process of consideration is however continuous in a way. The Government will take into account all opinions that may reach it from political organisations or other quarters when the stage for consideration is actually reached.

**Shri H. G. Valshnav :** May I know why instead of asking opinions on the S.R.C. Report from the State Legislatures, why a resolution was placed before some of the Legislative Assemblies in the wordings of the decisions taken by the Congress High Commands?

**Pandit G. B. Pant :** It is open to the Members of the State Legislatures to frame their resolutions in any way they like. Government has not made any suggestion as to the form of the resolutions.

**श्री पी० एन० वास्पाव :** राज्य पुनर्गठन के बाद भ्रजमेर राज्य राजस्थान में मिल जायेगा । भ्रजमेर में कुछ ऐसी अनुसूचित जातियाँ हैं जोकि राजस्थान में अनुसूचित जातियों की लिस्ट में शामिल नहीं हैं । क्या मैं माननीय मंत्री जी से जान सकता हूँ कि भ्रजमेर के राजस्थान में मिल जाने के बाद उन अनुसूचित जातियों की क्या पोजीशन होगी ?

**पंडित जी० बी० पन्त :** किसी जगह के दूसरे राज्य में शामिल होने के बाद अनुसूचित जातियों के सम्बन्ध में कोई बात जो हानिकर हो वह नहीं होगी । वह दूसरी जगह भी अनुसूचित ही रहेंगे ।

**Shri Gopala Rao :** May I know what is the machinery through which the Government want to ascertain the wishes of the people wherever necessary?

**Pandit G. B. Pant :** The people themselves are representative. The press and Government's other agencies are there which can enlighten it about the attitude of the people in the respective areas.

**श्री बी० जी० देशपांडे :** कुछ प्रान्तीय सरकारों द्वारा लोगों का जनमत जानने के सम्बन्ध में भाषण स्वातंत्र्य पर अनुचित रूप से रोक लगाई जाती है । क्या इस प्रवृत्ति पर नियंत्रण करने के लिये केन्द्रीय सरकार कुछ कार्रवाई कर रही है ?

**पंडित जी० बी० पन्त :** यह सवाल बिस्कुल शक्तिया या हाइपाथिटिकल है । प्रान्तीय सरकारें अपने अपने प्रान्त में किस ढंग से काम करें इस के लिये उन को एक हद तक संविधान द्वारा स्वतंत्रता मिली हुई है, और उस हद तक इस सरकार को उन के काम में मداخلत करन का अधिकार नहीं है ।

**Shri Shree Narayan Das :** May I know the names of the States affected by the S.R.C. Report which have demanded a plebiscite and whether the Government are going to grant plebiscite in any State?

**Pandit G. B. Pant :** I do not recollect any State which has demanded plebiscite.

**Shri Bahadur Singh :** The hon. Home Minister just now referred to part IV of the S.R.C. Report regarding the safeguarding of the minorities. There have been some safeguards provided to the minorities and some conventions were held in the past which were repeatedly flouted by the Government; and, that has created doubts in the minds of the minorities. May I know what new steps Government is contemplating to ensure that these safeguards will be implemented?

**Pandit G. B. Pant :** The Government would like to devise effective methods for the implementation of the safeguards; but again, it will be a matter for Parliament to decide.

#### Sales Tax

\*104. **Shri Gidwani :** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government are considering legislation for making Sales Tax on inter-State transactions a Union subject; and